

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Customs Appeal No. 27893 of 2013

(Arising out of **Order-in-Appeal** No.05/2013 (G) CUS dated 10.07.2013 passed by
Commissioner of Customs, Central Excise and Service Tax (Appeals), Guntur)

M/s Sesa Strelite Ltd.,

(Formerly Known as Sesa Goa Ltd.,)
Sesa Ghor,
20 Edc Complex,
Patto Panaji,
Andhra Pradesh - 403 001.

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APPELLANT

VERSUS

**Commissioner of Customs,
Central Excise & Service Tax
Vijayawada**

D.No. 55-17-3,
2nd Floor, C-14, Road No.2,
Industrial Estate,
Vijayawada,
Andhra Pradesh - 520 007.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri M. Anukathir Surya, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30585/2025

Date of Hearing: 15.12.2025

Date of Decision: 15.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. Perused the records. It is apparent from the records that appellant had not appeared on 18.06.2025 & 27.11.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution under Rule 20 of CESTAT Procedural Rules 1982.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**